

deny them the right to form an Association. This demand has been made several times earlier also. Prior to 1985, for more than a decade, they had their Association. Therefore, it is high time to reconsider the matter. They do not have anything to do with law and order. They are not a police force or a force deployed on the borders of the country. They are meant exclusively to protect the properties of Railways. They are the railway employees and they should have a right to form an association. I request the Government, the hon. Home Minister is here, and also the Railway Minister through the Minister of Parliamentary Affairs, to grant them the fundamental right to form an association without any further delay.

... (*Interruptions*)

[*Translation*]

MR. DEPUTY-SPEAKER : For a minute, please let him speak. You speak thereafter.

... (*Interruptions*)

MR. DEPUTY-SPEAKER : Your name is not there. Now it is over. The entire House is supporting this cause.

... (*Interruptions*)

MR. DEPUTY-SPEAKER : Not on this issue. Yes, name is there.

... (*Interruptions*)

SHRI NITISH KUMAR (Barh) : Mr. Deputy-Speaker, Sir, the august House was unanimous on the issue raised by Shri Basudeb Acharia, but no favourable action has been taken in this regard. The hon. Home Minister is present here. The Act relating to conferring the status of Para-Military Force on the R.P.F. should be repealed. The R.P.F. personnel should be allowed to form a Union and they should be placed at the disposal of the Railways.

Their Jurisdiction should also be expanded. They only protect the property. They should also be deployed to check train dacoities and protect the life of passengers. The hon. Home Minister is sitting here. He should also take the initiative. The R.P.F. have become a para-Military Force. They will have to take an initiative in this regard. When all of them were on the other side they supported this demand. Now when they are sitting on this side they can take a decision. Merely leaving it to the Railway Minister will not do, therefore, immediate action should be taken on whatever Shri Basu Deb Acharia has said.

SHRI RAVINDRA KUMAR PANDEY (Giridih) : Mr. Deputy-Speaker, Sir, through you I would like to speak on a matter of utmost public importance. The Central Coalfields Limited has a selected Dhori colliery where there is a coal handling plant in which 162 workers are working ever since the setting up of the plant till date, have not been made permanent even after lapse of two and a half years, while

their counterparts numbering more than 200 and working in like manner in the Sallery pond of Kathara colliery have been made permanent, likewise in Jarandi siding, more than 150 workers working merely as loaders have also been made permanent. Therefore, through you I would like to make a request that the workers working in the selected Dhori coal handling plant may also be made permanent and they should be made to perform only such work as are officially prescribed for them instead of any type of cleansing or other works ... (*Interruptions*).

MR. DEPUTY-SPEAKER : I have 43 names, let Mr. Sharma speak first.

SHRI MANGAT RAM SHARMA (JAMMU) : Hon'ble Mr. Deputy-Speaker, Sir, you yourself are well aware of the conditions prevailing in Jammu-Kashmir. There are at least two lakh educated unemployed youths there. Their names are registered with the Employment Exchanges there. Out of them, many persons are doctors, engineers, graduates, PhDs and a number of matriculates. There is no large factory in Jammu-Kashmir, nor any Government undertaking, nor our youths have been able to get their due in the Government of India services. I would like to urge upon the Union Govt. to take special measures to provide employment to them in the Indian Forces, para-military forces and in its other departments and undertakings in view of the present chaos in Jammu-Kashmir and the anti-social elements out to mislead our youths.

The Jammu-Kashmir branch of the Akhil Bhartiya Dalit Sahitya Akadami had submitted a proposal to the Ministry of Social Welfare a year ago to provide coaching to the children belonging to Scheduled Castes and Scheduled Tribes for the I.A.S and I.P.S. Exams. The proposal is lying here. I wish that the proposal be accepted to enable those children in the I.A.S. and I.P.S. exams and serve the nation. Therefore I would request you to inspire the Government of India to give clearance to the proposal submitted by Akhil Bhartiya Dalit Sahitya Akadami.

SHRI RAJIV PRATAP RUDY : Sir, four days ago, four foreign citizens came to the State Bank of India branch in Bhagalpur district to encash their travellers' cheques. The employees there noticed some lacunae therein. When they started scrutinising them, the foreigners escaped through the bank's bathroom windows. Two persons were arrested. It was found out that they were the secret agents of the I.S.I. Incidence of counterfeit currency notes, forged travellers' cheques and I.S.I. activities have increased to such an extent in Bihar that its entire area bordering Nepal has become terrorist infested. We had requested the Home Minister also, the Bihar Government has also made a representation which says that the I.S.I. activities have increased so much that the entire area has become sensitive. We all are concerned about it. The way I.S.I. activities are growing in Bihar makes us fear that the situation